COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 163 of 2018 & IA No. 767 of 2018

Dated: 12th July, 2018

Hon'ble Mr. I. J. Kapoor, Technical Member Present:

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

GMR Warora Energy Limited

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Raveena Dhamija

ORDER

IA No. 767 of 2018

(Appln. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

Appeal No. 163 of 2018

Issue notice to the Respondents returnable on 16.08.2018. Dasti, in addition, is permitted.

List the matter on 16.08.2018.

(Justice N. K. Patil) **Judicial Member**

(I.J. Kapoor) **Technical Member**